

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**DATE OF HEARING: 4.7.2019**

**Petition No. 4/MP/2017**

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited

Respondents : BSES Rajdhani Power Limited and Another

**Petition No. 5/MP/2017**

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and Another

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Hemant Sahai, Advocate, MPL  
Shri Shresth Sharma, Advocate, MPL  
Shri Apoorva Mishra, Advocate, MPL  
Shri Pankaj Prakash, MPL  
Shri Dushyant Manocha, Advocate, BRPL  
Shri A.K Gera, Advocate, BRPL  
Shri Kanishk, BRPL  
Shri Ranjana Roygawai, Advocate, TPDDL  
Shri Chaitanya Mathur, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Annop Pandey, TPDDL

**Record of Proceedings**

Learned Proxy counsel for the Petitioner submitted that arguing counsel in the matters is occupied in the APTEL and requested to adjourn the matters. The Respondents had no objection in this regard.

2. After hearing the learned counsel for the Petitioner and the Respondents, the Commission directed to adjourn the matters.
3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D Pant)  
Dy. Chief (Law)**